

DIVISION BENCH

ITEM NO.116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.275/2021, IA No.278/2021 & IA No.280/2020
IN CP (IB) No.189/ALD/2019**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MKM TECHNOLOGIES PVT LTD V/S LEEL ELECTRICALS LTD.
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Amar Vivek, Adv. : *For the Applicant Liquidator in all IAs*
- Sh. Rony Oommen John with
Sh. Arshdeep Singh, Adv. : *For Res. No.13 in IA No.280/2020*
- Ms. Babita Jain, Adv. : *For Res. No.1 in IA No.275/2021,
Res. No.2 in IA No.278/2021 and
Res. No.4 in IA No.280/2020*
- Ms. Madhumita Bhattacharjee, with
Sh. Anant, Adv. : *For the Res. nos.2, 5, 6, 8, 9, 11 & 12 in
IA No.280/2020, Res. Nos.2, 4, 5, 9, 10,
11, 13, 14 & 15 in IA No.275/2021 and
Res. Nos.1, 4, 5, 6, 7, 8 & 9
in IA No.278/2021*
- Sh. Anil Kumar, PCS : *For the Res. No.3 in all IAs*

ORDER

Ld. Counsels representing their parties are present.

IA No.280/2020

- 1.** The replies on behalf of respondent nos.2 to 9, 12, 13, 15 & 16 have already been filed and are on record.
- 2.** The reply with respect to remaining respondents have not been filed so far. Therefore, the right to file on behalf of remaining respondents is struck off.

-Sd-

-Sd-

IA No.278/2021

1. The replies on behalf of respondent nos.1, 3, 4, 5, 6, 7, 8 & 9 are stated to have been filed. The Registry informs that the replies on behalf of respondent nos.4 & 9 are not available in the record.
2. The Ld. Counsel representing the respondent nos.4 & 9 undertakes to file the reply within a period of three days in the Registry of this Tribunal.
3. The right to file with respect to the remaining respondents is struck off.

IA No.275/2021

1. The replies on behalf of respondent nos.1, 3, 4, 5, 8, 9, 10, 11, 13 and 15 have already been filed and are on record.
2. There is no reply filed on behalf of respondent no.14, though there is a representation today on behalf of the said respondent.
3. The right to file reply on behalf of respondent no.14 as well as of other remaining respondents is struck off.

Let the matter to come up for further hearing on 9th August, 2024 and to be taken up at 02:30 PM along with all applications.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th July, 2024

Kavya Prakash Srivastava
(Stenographer)